Supp. List-1 Sr. No. 3

Through video Conference

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

CM No. 2051/2020 in WP (C) No. 922/2020 CM No. 2052/2020

Farooq Ahmad Dar

.... Petitioner/Applicant(s)

Through:-

Mr. Lone Altaf, Advocate (through video conference)

V/s

Government of J&K and others

.....Respondent/Non-applicant(s)

Through:-

Coram:

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

CM No. 2051/2020

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application, same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.**

WP(C) No. 922/2020 CM No. 2052/2020

Notice in the main as well in the interim application.

Mr. M. A. Chashoo, learned AAG appears (through video conferencing) and waives notice on behalf of the respondents. Service of respondents is, thus, complete.

He further seeks and is granted two week's time to file reply/objections.

List on 10.07.2020.

Meanwhile, respondents shall consider the representation dated 29.05.2020 filed by the petitioner before the Executive Officer, Municipal Committee, Tangmarg Baramulla expeditiously.

(Sindhu Sharma) Judge

SRINAGAR 19.06.2020 SUNIL-II

